

Nylon Filament Yarn Project

3710. SHRI Y. ESWARA REDDY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Central Government have received a letter from the Andhra Pradesh Industrial Corporation asking for detailed aspects of the Nylon Filament Yarn Project at Tirupati, Chittoor District which is a notified backward area;

(b) whether the Central Government have taken a favourable view of F.I.B. and C.G. applications so that the project makes further progress; and

(c) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN). (a) The Central Government have received a letter from the Andhra Pradesh Government in July 1974, detailing various steps taken by the Corporation, in connection with the setting up of a Nylon Filament Yarn Project, at Tirupati, Chittoor District, Andhra Pradesh

(b) and (c). Certain important aspects like the overall development of nylon yarn industry in the country, and the need for import of foreign technology for nylon plants are under examination in the light of various relevant factors.

In view of this, a decision has not yet been taken on the F.I.B. and C.G. applications

Setting up of Wheel and Axle Plant in the Country

3711. PROF NARAIN CHAND PARASHAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Wheel and Axle Plant is proposed to be set up by the
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Indian Railways during the current financial year;

(b) if so, the location of the plant and the likely cost of the plant; and

(c) the likely date by which the plant would be set up?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (c) Yes. The work will be undertaken during the current financial year. It would take about 5 years to set up the Plant.

(b) The Wheel & Axle Plant is to be located at Yelahanka in Karnataka State and the cost of setting up the plant is expected to be about Rs. 21 crores.

Proposals for producing Foot and Mouth Vaccine

3712. SHRI P. M. MEHTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the names of the firms whose proposal for the manufacture of foot and mouth Vaccine has been approved recently indicating the capacity and value in each case;

(b) the estimated demand for these items during the Fifth Five Year Plan and whether it is proposed to allow foreign firms to manufacture them in the context of this demand; and

(c) whether this know-how is available with the Indian firms and if so, the necessity of giving this permission to foreign firms?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Names of the firms, who have been granted letters of intent for the manufacture of Foot and Mouth

Disease Vaccine with capacity granted and value are given below:—

Sl. No.	Name of the firm	Capacity approved	Estimated Value
1.	Hoechst Pharmaceutical	10 million doses	Rs. 50 million
2.	Pfizer Limited	4 million doses	Rs. 20 million
3.	Bhartiya Agro Industries Foundation	3.2 million doses quadrivalent doses	Rs. 25.6 million

(b) 15 million doses. There is no further proposal at present for the manufacture of Foot and Mouth Disease Vaccine by any foreign company.

(c) The applications of the units were considered with a view to meet the 5th Plan requirements of Foot and Mouth Vaccine. No proposal from any Indian company has been received after grant of letters of intent to the 3 parties mentioned in reply to part (a) of the question.

Industrial Licences Issued to M/s. and Baker and Cynamide for producing certain Drugs

3713. SHRI P. M. MEHTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state—

(a) what is the approved/blanket capacities granted under permission letters to M/s. Sandoz, May and Baker and M/s Cynamide and what are the industrial licences issued to these parties indicating the particulars about capacity of each item given in the application for Registration Certificate in 1952 and List of similar items manufactured by Indian firms; and

(b) what is the total turn-over of the items based on permission letters issued to the above firms, item-wise, and what is the amount of foreign exchange spent in Fourth Five Year Plan by way of import of raw mate-

rials, dividends and asset formulation on the basis of permission letters?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHINAWAZ KHAN): (a) Details of industrial licences, permission no objection letters with the name of items and capacity approved in favour of M/s. Sandoz (India) Ltd M/s. May and Baker Ltd. and M/s. Cynamid (India) Ltd. are given in the statement laid on the Table of the House [Placed in Library. See No. LT-8308/74]. M/s. Sandoz (India) Ltd., Bombay do not hold any registration certificate for the manufacture of Drugs and Pharmaceuticals. Information regarding details of registration certificates granted to M/s. May and Baker, and Cynamid (India) Ltd., with name of items, capacity and name of Indian firms manufacturing similar items is being collected and will be laid on the Table of the House.

(b) It is not possible to indicate the turnover, import of raw materials during the Fourth Five Year Plan, dividends remitted for items covered under permission/no objection letters as distinguished from production covered under licences as details of production and other particulars of individual formulations are not maintained. As permission/no objection letters were granted subject *inter alia* to the condition that no additional plant and machinery would be required for the purpose, instances of asset formulation due to permission/no objection letters have not come to the notice of Government.